

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).13924/2024

[Arising out of impugned final judgment and order dated 22-08-2024 in CRLA(SJ) No.3192/2024 passed by the High Court of Judicature at Patna]

BALESHWARI DEVI

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

(IA No. 231155/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 231153/2024 - EXEMPTION FROM FILING O.T., IA No. 281558/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 231152/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Chander Uday Singh, Sr. Adv. [Not Present]
Mr. Yash S. Vijay, AOR

For Respondent(s) : Mr. Anshul Narayan, Addl. Standing Counsel, Adv.
Mr. Prem Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. None has filed appearance on behalf of the respondent No.2, though the bailable warrant issued by the Court vide the order dated 02.01.2025 has been served.
2. Hence, let the non-bailable warrant be issued against the respondent No.2, to be executed through the SHO of the Police Station concerned.
3. List on 21.02.2025.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)